

THE WALI-UD-DOWLA SUCCESSION (DECISION OF  
DISPUTES) (REPEALING) ACT, 1953.

No. XIII OF 1953.

C O N T E N T S .

Preamble.

*Sections.*

1. Short title, and commencement.
  2. Repeal of Hyderabad Act, XVI of 1950.
-



**\*THE WALI-UD-DOWLA SUCCESSION (DECISION OF  
DISPUTES) (REPEALING) ACT, 1953.**

No. XIII OF 1953.

*An Act to repeal the Wali-ul-Dowla Succession  
(Decision of Disputes) Act, 1950.*

Whereas the Wali-ud-Dowla Succession (Decision of Dis- Preamble.  
putes) Act, 1950 (No XVI of 1950), has been declared both by  
the Hyderabad High Court and the Supreme Court to be in-  
valid and it is accordingly expedient to repeal the said Act.

It is hereby enacted as follows :—

1. (1) This Act may be called the Wali-ud-Dowla Succes- Short title and  
sion (Decision of Disputes) Repealing) Act, 1953. commencement.

(2) It shall come into force at once.

2. The Wali-ud-Dowla Succession (Decision of Disputes) Repeal of  
Act, 1950, is hereby repealed. Hyderabad  
Act XVI of 1950.

